

FIR No. 150/2018  
PS Farsh Bazar  
u/s 356/379/411/34 IPC

21.01.2021

I am working as Duty MM Today.

Present: Ld. APP for the State through VC.

Counsel for the applicant through VC.

This is an application for release of original RC moved on behalf of the applicant.

Counsel for applicant/surety submits that the accused is in JC in other cases, so the surety wants to release his original RC.

Issue notice to the accused through concerned jail superintendent to furnish another sound surety failing which the accused shall be taken into custody in this case also.

Be put up on 28.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-02/Shahdara/KKD/Delhi  
21.01.2021

FIR No. 14718/2020  
PS Harsh Vihar  
Vehicle No. DL5SAY-7592

21.01.2021

I am working as Duty MM Today.

Present: Ld. APP for the State.

This is an application for release of RC moved on behalf of the applicant.

Reply of IO perused.

As per reply of IO, no document related to the concerned motorcycle was seized by the IO. There is no RC of the concerned motorcycle lying with the IO.

Considering the same, present application stands dismissed and disposed of, accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-02/Shahdara/KKD/Delhi  
21.01.2021

FIR No. 403/2016  
PS Farsh Bazar  
u/s 365/364-A IPC

21.01.2021

I am working as Duty MM Today.

Present: Ld. APP for the State through VC.

Sh. Gaurav Adhara, Ld. LAC for the applicant through VC.

This is an application for seeking certified copy moved on behalf of the applicant.

Heard.

In view of the submissions and averments made in the application, the present application stands allowed and disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-02/Shahdara/KKD/Delhi  
21.01.2021

State Vs Unknown  
FIR No. 000004  
P.S. Harsh Vihar  
U/s 379 IPC

21.01.2021

Present: Ld. APP for the State through VC.

This is an application for releasing of the Mobil Phone Samsung A-30 IMEI NO.358084/10/572217/9 & 358085/10/578817/6 on superdari, filed on behalf of the applicant.

Let reply to the application be called from the concerned IO for 22.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

  
(Ajeet Narayan)  
MM/Shahdara/KKD/Delhi  
21.01.2021

FIR No. 14718/2020  
PS Harsh Vihar  
Vehicle No. DL5SAY-7592

21.01.2021

I am working as Duty MM Today.

Present: Ld. APP for the State.

Fresh application received through e-mail ID of the court moved on behalf of the applicant.

Issue notice to Transport Department, Govt. Of NCT of Delhi, Registration Authority RTA, Zonal Office, North-East, Delhi, Loni Road, Near Powerhouse, Shahdara, Delhi for 23.01.2021, *for filing the report.*

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-02/Shahdara/KKD/Delhi  
21.01.2021

31  
CT Cases  
1208/2020  
SUNIL KUMAR  
Vs.  
M/S GARVIT  
INNOVATIVE PROMOTERS LIMITED  
/0 (Farsh Bazar)

Present : Counsel for complainant through VC.

None for accused.

It is submitted by counsel for complainant that summons have been served through speed post.

Postal receipt and tracking report filed through e-mail ID. Be taken on record.

Counsel for complainant is directed to furnish the original physical copy of the same before the next date of hearing.

Considering the fact that no adverse orders is being passed due to Covid-19 pandemic, put up for appearance of accused/further proceedings on 13.07.2021.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
21.01/2021